

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 103
(IB)- 576/ND/2020

IN THE MATTER OF:

Sangeeta Aviation Services Pvt. Ltd. ... Applicant/Petitioner

Vs

SatsaiFinleasePvt. Ltd. ... Respondent

Order under Section 7 of IBC.

Order delivered on 28.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Learned Counsel for the Corporate Debtor states that in compliance of the order dated 14.12.2020, cost of Rs. 25,000 is paid which is confirmed by the Learned Counsel for Applicant but still reply is not filed. Learned Counsel for the Corporate Debtor states that parties are endeavouring to settle the matter, hence, reply could not be filed. Joint request is made to adjourn the matter for exploring settlement.

By consent matter adjourned to **02.03.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

UPASANA